

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 16 of 2025 (SZ)**

**In the matter of:**

N. Ravi,  
Chennai and Anr.

... Applicant(s)

Versus

Perumbakkam Panchayat Union Office,  
Rep. by its President, Chennai and Ors.

...Respondent(s)

**REPORT FILED BY THE 3<sup>RD</sup> RESPONDENT –  
THE DISTRICT COLLECTOR, CHENGALPATTU.**

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Through

Dr. D. Shanmuganathan

Standing Counsel of Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI

Original Application No. 16 of 2025 (SZ)

Between

1) N.Ravi&

2) S.Manimegalai

Represented by their Power Agent

Vigneshwara Homes Private Limited,

Represented by its Director,

No.33/15, Cenotaph Road 1<sup>st</sup> Street,

Teynampet, Chennai – 600018.

Ph No: 9884015939

Email: [nrkvenkat@vigneshwara.in](mailto:nrkvenkat@vigneshwara.in)

...Applicants

-Vs-

1. **Perumbakkam Panchayat Union Office,**

Represented by its President,

2/511, Medavakkam Main Road,

Perumbakkam, Chennai – 600100.

Ph No: 7402606086

Email: Not Available

2. **Tamil Nadu Pollution Control Board,**

Represented by its Chairperson,

76, Mount Salai, Guindy,

DISTRICT COLLECTOR (3/8)  
CHENGALPATTU

ROTCOLLIGI...  
UPITANADVSHD

Chennai – 600 032.

Ph No: 044 – 22353134

Email: [grievance@tnpcb.gov.in](mailto:grievance@tnpcb.gov.in)

**3. The District Collector,**

Office of the District Collector,

Grant Southern Trunk Road,

Venbakkam, Chengalpattu - 603111

Ph No: 04425228025

Email.: [collr-cpt@nic.in](mailto:collr-cpt@nic.in)

**4. The Block Development Officer,**

St.Thomas Mount,

No.20, Chitlapakkam Main Road,

Kamaraj Colony, Nehru Nagar,

Chitlapakkam, Chennai – 600 064.

Ph No: 044 – 22233667

Email: [bdomount.tnkpm@nic.in](mailto:bdomount.tnkpm@nic.in)

**5. Archaeological Survey of India,**

Represented by its Superintending Archaeologist,

Chennai Circle,

Fort St.George, Chennai-600009

Ph No: 044 29555508

Email: [circlechennai.asi@gov.in](mailto:circlechennai.asi@gov.in)

...Respondents

DISTRICT COLLECTOR (418)  
CHENGALPATTU

**STATUS REPORT FILED BY DISTRICT COLLECTOR,**  
**CHEGALPATTU**

I, S.Arunraj, S/o. R.Samuthira Pandiyan, male, aged about 31 years residing at the Collector's bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly affirm and sincerely state as follows:-

2. I am the 3<sup>rd</sup> respondent herein and as such I am well conversant with the facts and circumstances of the present case from the records made available to me.

3. It is respectfully submitted that the present application is filed by the applicants with a following prayer to:-

*(a) direct the 1<sup>st</sup> Respondent to restore the trees which have been felled in the Proposed Dump Site in Arasankalini Village, Chengalpet District;*

*(b) permanently restrain the Respondents from creating any Dump site within the Arasankalini Residential Zone; and*

*(c) permanently restrain the Respondents from commencing garbage/solid waste dumping activities in the Proposed Land.*

4. It is respectfully submitted that when the above case came up for hearing on 04.03.2025, the Hon'ble Tribunal was pleased to pass the following directions:-

*"1. Mr. K. Chandramohan, the learned Additional Advocate General appearing for Respondents No.3 to 5 seeks time to file the reply of the District Collector – Chengalpattu.*

*2. Post the matter on 05.06.2025."*



**DISTRICT COLLECTOR (5/8)**  
**CHEGALPATTU**

5. Pursuant to the order of the Tribunal, based on the report of the Block Development Officer (V.P), St.thomas Mount dated 30.05.2025, it is submitted that the Perumbakkam Panchayat falls under the jurisdiction of St. Thomas Mount Block, Chengalpattu District. The Panchayat comprises approximately 24,320 households with an estimated population of around 78,300. Due to rapid urbanization and demographic growth, the generation of solid waste in this area has significantly increased. In response, the Panchayat administration has implemented a door-to-door waste collection system and carries out regular sanitation measures to maintain public hygiene. At present, approximately 40 tonnes of solid waste are collected daily with the assistance of sanitary workers and solid waste collection vehicles and machinery.

6. However, in the absence of a dedicated dump yard within the Panchayat limits, it became necessary to identify a suitable location for the temporary collection and transfer of household waste. Currently, the collected solid waste is being transported to the dumping yard situated at Kolathur Panchayat, under the jurisdiction of Katankulathur Panchayat Union in Chengalpattu District. For this purpose, a site located at Survey No. 391 was being used on a temporary basis. As this land is situated adjacent to a water body, identifying an alternative location for the temporary storage of waste became imperative. Consequently, a request was submitted by the Block Development Officer, St. Thomas Mount, seeking permission to utilize the land at Survey No. 398/5 for temporary waste collection. However, a communication from the Archaeological Survey of India (ASI) indicated that the said land falls under its purview, thereby necessitating the cessation of any proposed activity at that site.

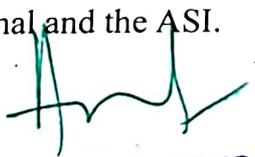
7. Following this development, the Tahsildar of Tambaram Taluk was instructed to identify an alternative location. Based on the available land records, parcels of barren land (classified as Meikkalporamboke) in Survey Nos. 424 and 426 were identified as suitable for the intended purpose. A resolution

  
DISTRICT COLLECTOR  
CHENGALPATTU (6/8)

was duly passed by the Perumbakkam Panchayat Council approving the use of this land for the temporary collection and disposal of solid waste. Additionally, a formal proposal was sent to the Tahsildar, Tambaram Taluk, requesting demarcation of the land boundaries.

8. Subsequently, the land was cleared of overgrowth, including *Prosopis juliflora* (SecmaiKaruvellam), and a temporary pathway for vehicular access was constructed using debris. However, a notice was later issued by the Archaeological Department indicating that the proposed site lies within a prohibited area under the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, due to its proximity to megalithic cists and cairns located in Perumbakkam. In light of this, all activities pertaining to the establishment of a temporary dump yard at the said site were immediately halted. It is respectfully submitted that no solid waste has been dumped or littered on the land situated in Survey Nos. 424 and 426 to date.

9. Further, a joint inspection was conducted on 23.04.2025 with officials representing the Archaeological Survey of India, the Tamil Nadu Pollution Control Board, the Revenue Department, and the Rural Development and Panchayat Raj Department. Following the inspection, the ASI issued directions stating that the proposed site falls within a prohibited zone associated with a megalithic monument, and thus must be excluded from any waste management activity. It was also advised that a suitable alternative site outside protected or prohibited areas be identified. Moreover, the ASI emphasized that any activity within a regulated area must be preceded by obtaining prior approval from the competent authority, including submission of a Detailed Project Report (DPR), Heritage Impact Assessment (HIA), and the requisite No Objection Certificate (NOC). The ASI further instructed that the debris used to construct the temporary pathway must be removed and an action taken report, along with photographic evidence, be submitted to the Hon'ble Tribunal and the ASI.

  
DISTRICT COLLECTOR (7/8)  
CHENGALPATTU

10. In compliance with the above directions, the following actions have been duly undertaken by the Panchayat Administration. No solid waste has been dumped on the identified land in Survey Nos. 424 and 426. No further activity will be carried out without obtaining the necessary permission or NOC from the competent authority. The debris filled for constructing the pathway have been entirely removed. Geo-tagged photographs depicting the cleared site are enclosed herewith for the kind perusal of the Hon'ble Tribunal.

The foregoing facts and documents related to the enquiry conducted are submitted for the kind consideration of the Hon'ble Tribunal and for further orders.

Solemnly affirmed at Chennai  
on this the <sup>3RD</sup> day of June 2025  
and signed in my presence.

  
**DISTRICT COLLECTOR**  
**CHENGALPATTU**  
Before me

(8/8)

**DATE 03.06.2025**

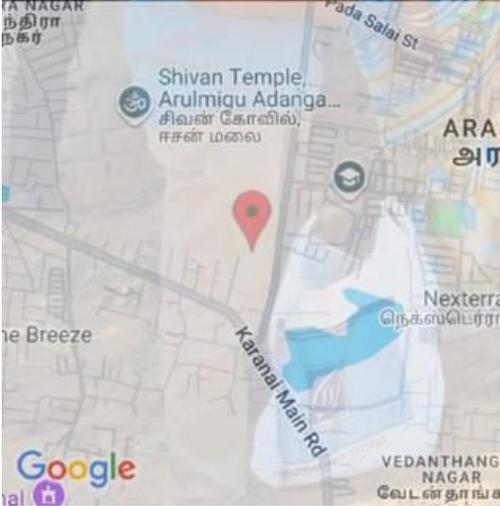


Vs.DX+WBH K004, Bellinari Hillside Phase 2, Nookampalayam, Arasankalari, Sithalapakkam, Chennai, Tamil Nadu 600126, India

Chennai  
Tamil Nadu  
India

34°C  
93°F

2025-05-21(Wed) 05:56(pm)



V5JX+P75, Sithalapakkam, Chennai, Tamil Nadu 600119, India

Chennai  
Tamil Nadu  
India



34°C

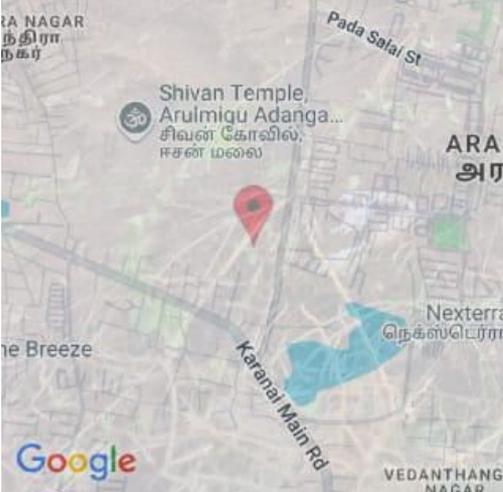
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V5JX+WBH K004, Bollineri Hilleide Phase 2, Nookampalayam, Arasankaiaru, Sithalapakkam, Chennai, Tamil Nadu 600126, India

Chennai  
Tamil Nadu  
India

33°C  
91°F

2025-05-21(Wed) 06:03(pm)



3, Arasankalani, Sithalapakkam, Chennai, Tamil Nadu 600130, India

Chennai  
Tamil Nadu  
India



35°C  
95°F

2025-04-23(Wed) 12:28(pm)